

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5249-5250/2008
(From the judgement and order dated 21/11/2007 in RP No. 7/2008 &
CWP No. 8267/2007 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

M/S SARDAR ASSOCIATES & ORS.

Petitioner(s)

VERSUS

PUNJAB & SIND BANK & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief)

Date: 17/07/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. P.S. Patwalia, Sr. Adv.
Mr. Alok Kumar Agrawal, Adv.
Mr. Sanjay Chabra, Adv.
Ms. Shipra Singh, Adv.
Ms. Garima Prashad, Adv.

For Respondent(s) Mr. I.P. Singh, Adv.
Mr. Dipinder singh, Adv.
Mr. Gagandeep Sharma, Adv.
Mr. Ajay Pal, Adv.

Mr. Dharmendra Kumar Sinha, Adv.

UPON hearing counsel the Court made the following
ORDER

Mr. I.P. Singh, learned counsel appearing for the respondent-
Bank commenced his arguments at 11:50 a.m. and concluded at
12:05p.m. Thereafter Dr. Singhvi, learned senior counsel for the
petitioner-firm made his submissions in rejoinder for five minutes.
Hearing concluded.

Judgement reserved.

(KALYANI GUPTA) (PUSHAP LATA
SR. P.A. BHARDWAJ)
COURT MASTER